

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P IB) No.729/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th January 2018, 10.30 A.M

Name of the Company	Orissa Stevedores Ltd.-Vs-The Orissa Minerals Development Co. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MRS. MANJU BHUTERIA,
Adv.

2. MR. DRIPTO MAJUMDAR,
Adv.

3. MR. NIKHIL JAIN,
Adv.

Operational
creditor

D. Majumdar
9/1/18

1. Mr. B. P. Banerjee

2. Mr. K. K. Upadhyay
Adv.

Respondent

B. P. Banerjee
9/1/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the operational creditor has sought leave of the Court to file supplementary affidavit. Prayer is allowed. Supplementary affidavit may be taken on record.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with Board

Resolution and further prayer is made for filing reply. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days, reply may be filed within 7 days with a copy in advance to the opposite party and thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite parties.

List it on 01/02/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)